PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 16th September, 2020

No. 52-LA-2020/65 .- The following Order by the Governor of Punjab, dated the 15th September, 2020, is published for general information –

"ਹੁਕਮ

ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (2) ਦੀ ਸਬ-ਕਲਾਜ਼ (ੳ) ਦੇ ਅਨੁਸਾਰ ਮੈਨੂੰ ਪ੍ਰਦਾਨ ਕੀਤੀਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਮੈਂ, ਵੀ.ਪੀ. ਸਿੰਘ ਬਦਨੌਰ, ਰਾਜਪਾਲ, ਪੰਜਾਬ, 15ਵੀਂ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਬਾਰ੍ਹਵੇਂ ਸਮਾਗਮ, ਜੋ ਕਿ ਇਸਦੀ ਮਿਤੀ 28 ਅਗਸਤ, 2020 ਨੂੰ ਸਮਾਪਤ ਹੋਈ ਬੈਠਕ ਤੋਂ ਬਾਅਦ ਅਣਮਿਥੇ ਸਮੇਂ ਲਈ ਸਥਗਿਤ ਕੀਤਾ ਗਿਆ ਸੀ, ਦਾ ਉਠਾਣ ਕਰਦਾ ਹਾਂ।

ਚੰਡੀਗੜ੍ਹ :
15 ਸਤੰਬਰ, 2020.

ਵੀ.ਪੀ. ਸਿੰਘ ਬਦਨੌਰ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF SUB-CLAUSE (a) OF CLAUSE (2) OF ARTICLE 174 OF THE CONSTITUTION OF INDIA, I, V.P. SINGH BADNORE, GOVERNOR OF PUNJAB, HEREBY PROROGUE THE TWELFTH SESSION OF THE FIFTEENTH PUNJAB VIDHAN SABHA WHICH WAS ADJOURNED SINE-DIE AT THE CONCLUSION OF ITS SITTING HELD ON THE 28TH AUGUST, 2020.

CHANDIGARH:
THE 15TH SEPTEMBER, 2020.

V.P. SINGH BADNORE,
GOVERNOR OF PUNJAB."

DATED CHANDIGARH :
THE 16TH SEPTEMBER, 2020.

SHASHI LAKHANPAL MISHRA
SECRETARY.

No. 52-LA-2020/13521, dated Chandigarh, the 16th September, 2020.

Copy forwarded for information to –

1. The Chief Secretary to Government, Punjab, Chandigarh;
2. All Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;
3. the Principal Secretary to Hon'ble Chief Minister, Punjab;
4. The Principal Secretary to Governor, Punjab, Chandigarh;

Copy Attested

P.T.O.

5. The Principal Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh (with 4 spare copies) with reference to his Department's letter No. 1/3/2017-3संस/628, dated the 11th September, 2020;

6. The Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh (with 4 spare copies);

7. The Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;

8. The Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;

9. The Secretary-General, Lok Sabha, Parliament House, New Delhi-110001 (with two spare copies);

10. The Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;

11. The Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;

12. The Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;

13. The Secretaries to all State Legislative Assemblies / Councils in India;

14. The Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi – 110001;

15. The Under Secretary to Government, Punjab, General Administration (By name) with 180 spare copies for distribution amongst the various Branches under the Administrative Secretaries;

16. The Librarian, Lok Sabha Secretariat, Parliament House, New Delhi–110001;

17. The Director, Information and Public Relations, Punjab, Chandigarh;

18. The Incharge, United News of India, Building No.6, First Floor, Sector-42, Attawa, Chandigarh-160036;

19. The Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and

20. All Press Correspondents stationed at Chandigarh.

SUPERINTENDENT,
for SECRETARY.

ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਸਕੱਤਰੇਤ
(ਵਿਧਾਨ ਸ਼ਾਖਾ)
ਨੰ: 52-ਐਲ.ਏ.-2020/ 13522

ਵਲੋਂ

ਸ਼੍ਰੀਮਤੀ ਸ਼ਸ਼ੀ ਲਖਨਪਾਲ ਮਿਸ਼ਰਾ,
ਸਕੱਤਰ।

ਸੇਵਾ ਵਿਚ

ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਸਮੂਹ ਮੈਂਬਰ ਸਾਹਿਬਾਨ।

ਮਿਤੀ ਚੰਡੀਗੜ੍ਹ, 16 ਸਤੰਬਰ, 2020

ਸ਼੍ਰੀਮਾਨ/ਸ਼੍ਰੀਮਤੀ ਜੀ,

ਮੈਨੂੰ ਆਪ ਜੀ ਨੂੰ ਇਹ ਸੂਚਿਤ ਕਰਨ ਦੀ ਹਦਾਇਤ ਹੋਈ ਹੈ ਕਿ ਪੰਜਾਬ ਦੇ ਰਾਜਪਾਲ ਨੇ ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (2) ਦੀ ਉਪ ਕਲਾਜ਼ (ੳ) ਦੁਆਰਾ ਉਨ੍ਹਾਂ ਨੂੰ ਸੌਂਪੀਆਂ ਗਈਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦੇ ਹੋਏ ਮਿਤੀ 15 ਸਤੰਬਰ, 2020 ਦੇ ਹੁਕਮਾਂ ਦੁਆਰਾ 15ਵੀਂ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਦੇ ਬਾਰ੍ਹਵੇਂ ਸਮਾਗਮ, ਜਿਸ ਦੀ ਬੈਠਕ ਮਿਤੀ 28 ਅਗਸਤ, 2020 ਨੂੰ ਅਣਮਿਥੇ ਸਮੇਂ ਲਈ ਸਥਗਿਤ ਹੋ ਗਈ ਸੀ, ਨੂੰ ਉਠਾਉਣ ਦੀ ਕਿਰਪਾ ਕੀਤੀ ਹੈ।

(I am directed to inform you that in exercise of the powers conferred upon him by virtue of sub-clause (a) of Clause (2) of Article 174 of the Constitution of India, the Governor of Punjab by an Order dated the 15th September, 2020, has been pleased to prorogue the Twelfth Session of the Fifteenth Punjab Vidhan Sabha which was adjourned sine-die at the conclusion of its sitting held on the 28th August, 2020.)

ਵਿਸ਼ਵਾਸ਼ਪਾਤਰ,

ਸੁਪਰਡੰਟ,
ਵਾਸਤੇ ਸਕੱਤਰ।

Copy Attested

Under Secretary
Punjab Vidhan Sabha
Chandigarh